

EXTENSION OF INTERIM BAIL APPLICATION

State v. Aryan Dass

FIR No.518/2016

PS: Sarai Rohilla

U/s 302 IPC

26.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Dalip Mishra, learned counsel for applicant through VC.
Part arguments heard.

It is submitted that Certain further order/directions has already been passed by Hon'ble High Court relating to extension of interim bail granted to the accused. Both sides seek sometime to place on record the copy of such order passed on 24/08/2020 by the Hon'ble High Court.

As such, put up for further arguments / filing of case law / appropriate orders for **29/08/2020**.

In the meanwhile, under these circumstances, interim bail so granted to the accused Aryan Dass is extended till the next date of hearing only.

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(Naveen Kumar Kashyap)

ASJ-04/Central/26.08.2020

BAIL APPLICATION

**State v. Raj Bahadur & Ors.
(APPLICATIONS OF VASUDEV PRASAD)
FIR No. 130/2014
PS: Kamla Market**

26.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

**Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Vikas Padora, learned counsel for applicant through VC.**

It is submitted that fresh application seeking regular bail on behalf of applicant Vasudev Prasad has been filed through counsel mainly on the ground of parity. The same be checked and registered separately.

Issue notice to IO for filing of reply by the next date of hearing.

Put up for reply, arguments and appropriate order with case file for

02/09/2020.

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(Naveen Kumar Kashyap)

ASJ-04/Central/26.08.2020

EXTENSION OF INTERIM BAIL APPLICATION

State v. Pooja & others

Application of Muni @ Moni

FIR No.292/2014

PS: Rainder Nagar

U/s 302, 392, 397, 411, 120B, 34 IPC

26.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.

Mr. Chirag Khurana, learned counsel for applicant through VC.

Fresh application seeking extension of interim bail on behalf of applicant Muni @ Moni has been filed through counsel. The same be checked and registered separately.

Part arguments heard.

It is submitted that Certain further order/directions has already been passed by Hon'ble High Court relating to extension of interim bail granted to the accused. Both sides seek sometime to place on record the copy of such order passed on 24/08/2020 by the Hon'ble High Court.

As such, put up for further arguments / filing of case law / appropriate orders for 29/08/2020.

In the meanwhile, under these circumstances, interim bail so granted to the accused Muni @ Moni is extended till the next date of hearing only.

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(Naveen Kumar Kashyap)

ASJ-04/Central/26.08.2020

BAIL APPLICATION

**State v. Ankit & others
(APPLICATIONS OF GAUTAM)
FIR No.70/2019
PS: Sarai Rohilla Railway Station**

26.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Hari Krishan, learned counsel for applicant through VC.

It is stated by the counsel for the applicant / accused that he has not received the copy of reply so far. Concerned court staff is directed to supply copy of reply through electronic mode during the course of the day.

Put up for further arguments / appropriate order for **29/08/2020**.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/26.08.2020**

INTERIM BAIL APPLICATION

**State v. Rahul Sharma
(APPLICATIONS OF NOORI)**

FIR No. 339/2016

PS: Daryaganj

26.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.

Mr. J.S.Mishra, learned counsel for applicant through VC.

It is stated by the counsel that the matter was earlier listed for 11/08/2020 and 19/08/2020 and thereafter for today.

It is further stated by the learned Addl.PP for the State that reply has already been filed by the IO on 19/08/2020 by SI Jagbir Singh.

The matter is passed over for supplying of such reply to learned counsel for accused. Put up at 12:00 Noon.

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(Naveen Kumar Kashyap)

ASJ-04/Central/26.08.2020

At 12:00 Noon

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.

Mr. J.S.Mishra, learned counsel for applicant through VC.

Reply supplied to the counsel for accused by the concerned staff. Put up for arguments and appropriate orders for 27/08/2020.

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(Naveen Kumar Kashyap)

ASJ-04/Central/26.08.2020

INTERIM BAIL APPLICATION

**State v. Tehsin @ Kevda
(APPLICATIONS OF ANIS @ DUPATEWALA)
FIR No. 20/2015
PS: Kamla Market
U/s 302, 396, 397, 412, 120B, 34 IPC**

26.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

**Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. J.S.Mishra, learned counsel for applicant through VC.**

Reply filed by the IO as well as Jail Superintendent concerned. Copy of reply filed by IO has already been supplied to the counsel for the accused. Copy of medical record sent by Jail Superintendent concerned be also supplied to him during the course of the day.

Put up for reply, arguments and appropriate orders for **27/08/2020**.

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(Naveen Kumar Kashyap)

ASJ-04/Central/26.08.2020

State v. Sunil & others
(Non Surrender report of accused Lalit @ Bablu)
FIR No. 415/2015
PS: Kotwali
U/s 365, 397, 412, 120B IPC & 25, 54, 59 Arms Act

26.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.

Matter put up today before this court through electronic mode by the concerned court staff, as a letter dated 24/08/2020 received from Jail Superintendent concerned Jail No. 8/9 Tihar Jail Delhi regarding non surrendering of accused Lalit @ Bablu s/o Chander Pal in the present FIR.

Record perused.

Perusal of the record reveals that such accused was granted interim bail vide order dated 20/05/2020. But thereafter his request for extension of such interim bail was rejected by subsequent order dated 01/07/2020 and he was directed to surrender before Jail Superintendent concerned in terms of original order dated 20/05/2020.

Now, in view of such report filed by concerned Jail Superintendent vide such letter dated 24/08/2020, it is clear that he has not surrendered and not complied with such directions subject to which he was granted interim bail earlier.

Further as reported by court staff, there is no further order by this court

or by any Hon'ble higher courts after such directions of surrender dated 01/07/2020.

Under these circumstances, issue NBWs against such accused Lalit @ Bablu through SHO / IO concerned and notice to his surety u/s 446 Cr.PC for **22/09/2020**.

IO/SHO concerned to execute the same accordingly .

Put up for further proceeding ,report for **22/09/2020**.

Copy of this order be also sent to concerned Jail Superintendent for his information and record.

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(Naveen Kumar Kashyap)

ASJ-04/Central/26.08.2020

BAIL APPLICATION

**State v. Sunil @ Ajay
FIR No. 107/2020
PS: Nabi Karim
U/S: 394,397,34 IPC**

26.08.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. P.K. Garg, Learned counsel for the applicant / accused through VC.

This is an application for interim bail.

Reply filed by IO. Copy supplied today through electronic mode to Sh. P.K. Garg, learned counsel for accused.

Part arguments heard.

Further, medical condition report of accused be summoned from Jail Superintendent ,particularly regarding condition of alleged fracture of the hand of such accused.

As such, issue notice to jail superintendent concerned accordingly.

Put up for further reply ,arguments and appropriate order on

03.09.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/26.08.2020**

BAIL APPLICATION

**State v. Ram Nawal @ Parsuram
FIR No. 327/2016
PS: Roop Nagar
U/S: 302 IPC**

26.08.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. Sushil Kumar Singh, Learned counsel for the applicant /
accused Ram Nawal @ Parsuram through VC.

This is an application for regular bail.

Reply filed by IO through electronic mode. Copy supplied.

Part arguments heard.

At request, put up for further arguments including regarding previous bail orders of the same accused.

Put up for remaining arguments and appropriate orders on

02.09.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/26.08.2020**

BAIL APPLICATION

**State v. Shankar Kumar Jha @ Moment @ Vikash
FIR No. 14/2019**

**PS: Subzi Mandi Railway Station
U/S: 394,411,34 IPC**

26.08.2020

**This court is also working as first link of Sh. Anuj Aggarwal, Ld.
ASJ-03, Central, THC.**

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. S.N. Shukla, Learned LAC for the applicant /
accused through VC.

This is an application for regular bail.

Reply/medical status report filed by Jail Superintendent concerned.

Copy of the same be supplied through electronic mode to LAC for accused.

Reply not filed by IO. Same be awaited.

In the meanwhile, **issue fresh notice to IO** to file reply for the next date
of hearing.

It is further submitted by learned counsel that this is the first bail
application of such accused. IO to file reply on this aspect also.

Put up on 02.09.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/26.08.2020**

BAIL APPLICATION

**State v. Raju Ram Nehra
FIR No. 213/2018
PS: Lahori Gate
U/S: 395,412,120B,34 IPC**

26.08.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. Daviender Hora, Learned counsel for the applicant /
accused through VC.

This is an application for regular bail.

Reply already filed by IO on 21.08.2020.

Copy of the same be supplied through e-mail to counsel for accused during the course of the day by the concerned court staff.

Put up for arguments and appropriate orders on 29.08.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/26.08.2020**

26.08.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orders received from time to time.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 02.05.2020 and 25.06.2020.

On 25.06.2020, matter was adjourned for 26.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

Present: Sh. Paritosh Jain, Ld. Counsel for Revisionist/ original complainant through VC.

It is stated by counsel for revisionist/original complainant that this matter was pending at the stage of service of respondent before lock-down. It is further claimed that proposed accused/respondent Anand Singh Nagar is already served.

As such, issue notice to the process server concerned to file report, if not already filed about service of respondent, by the next date of hearing.

Put up for purpose fixed on 23.10.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/26.08.2020

SC: 27795/2016
FIR No.: 185/2016
PS: Prasad Nagar
U/s: 306 IPC
State v. Reena Prasad

26.08.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orders received from time to time.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 02.05.2020 and 25.06.2020.

On 25.06.2020, matter was adjourned for 26.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

Present: Sh.Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Arvind Kumar, Ld. Counsel for accused through VC.

As per report of Ahlmad, TCR is called by and not received back from Hon'ble High Court.

It is stated by learned counsel Sh. Arvind Kumar that they preferred a revision petition before Hon'ble High Court against order on charge and Hon'ble High Court is pleased to set aside the order of charge. As such, matter is already over because of such order of Hon'ble High Court dated 08.06.2020.

As such, put up for placing on record such order dated 08.06.2020/appropriate proceedings for 01.10.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/26.08.2020

26.08.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orders received from time to time.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 24.03.2020, 02.05.2020 and 25.06.2020.

On 25.06.2020, matter was adjourned for 26.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

Present: None.

As per report of Reader of this court, when he contacted Sh. Arun Sharma, learned counsel for Appoellant, on his mobile no. 9810202044, same was found switched off.

As such, matter could not be proceeded further.

Put up for purpose fixed on 23.10.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/26.08.2020

State v. Sunil & others

**(Non Surrender report of accused Lalit @ Bablu)
FIR No. 415/2015
PS: Kotwali
U/s 365, 397, 412, 120B IPC & 25, 54, 59 Arms Act**

26.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

At 1:25 PM

At this stage, Ahlmad of this court has sent through electronic mode an order dated 18/08/2020 passed by Hon'ble High Court in the bail application No. 1799/2019 moved by such accused Lalit @ Bablu @ Nepali.

On perusal of the same, it can be seen that such bail application is dismissed in default by the Hon'ble High Court.

As such, it appears that there is no more protection to this accused from the High Court also. The same is also noted.

**NAVEEN KUMAR
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**(Naveen Kumar Kashyap)
ASJ-04/Central/26.08.2020**